Central Administrative Tribunal Principal Bench



O.A. No. 43 of 2001

New Delhi, dated this the 26 Normber 2001

HON'BLE MR. S.R. ADIGE. VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI. MEMBER (J)

Shri G.K.Gaur. S/o Shri A.B.L. Gaur. R/o G-23. NPL Colonv. New Delhi.

.. Applicant

(By Advocate: Shri H.C. Sharma)

Versus

- 1. CSIR through
 the Director General.
 Anusandhan Bhawan.
 Rafi Marg.
 New Delhi.
- Director.
 Indian National Scientific Documentation
 Centre (INSDOC).
 Satsang Bhawan. New Delhi.
- 3. Shri O.N. Chadha. H-49A. SFS Flats. Saket. New Delhi-110017.
- 4. Prof. T. Vishwanathan. former Director. INSDOC. C-568. New Friends Colonv. New Delhi.
- 5. Central Vigilance Commission through its Secretary. Satarkata Bhawan. CGO Complex. New Delhi-110003.
- Chief Vigilance Officer (CVO).
 CSIR. Anusandhan Bhawan.
 Rafi Marq.
 New Delhi.

... Respondents

(None appeared)

ORDER

S.R. ADIGE. VC (A)

Applicant impugns respondents' order dated 9.11.2000 (Annexure A-1) informing him that he has not been found fit for promotion as SPO in the review DPC held on 4.8.2000.

 \sim



- 2. Heard.
- 3. Applicant had filed O.A. No. 1911/99 seeking promotion as SPO.
- 4. That O.A. was disposed of by order dated 15.5.2000 with a direction to respondents to hold a review DPC of 1998 for consideration of applicant's claim for promotion as S.P.O. without reference to the adverse remarks in his ACR for the period 1995-96 and 1997-98.
- 5. Applicant filed C.P. No. 362/2000 which was dimissed by order dated 2.11.2000, after noting that the review DPC had been held by respondents on 4.8.2000, and applicant had not been found fit for promotion.
- 6. It is well settled that a Government employee has no enforceable legal right to be promoted. He has only a right to be considered for precomotion if he is eligible and falls within the consideration zone. In the present case, there is no doubt that applicant's case was considered for promotion in the review DPC held on 4.8.2000, but he has not been found fit for promotion.
- 6. The O.A. warrants no interference. It is dismissed. No costs.

(Dr. A. Vedavalli) Member (J)

(S.R. Adige) Vice Chairman (A)

/GK/